

National Company Law Tribunal  
Allahabad Bench  
Allahabad

88(Alld)/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2017.

NAME OF THE COMPANY: Manu Mahto

Vs.

M/s Prism Industrial

SECTION OF THE COMPANIES ACT: u/s 71 of Companies Act.

Sl. No.	Name	Designation	Representation	Signature
1.	Rahul Chaudhary	Adv	(Petitioner's Counsel)	Rahul
2.	Ashutosh Vaish	Adv	(Respondent's Counsel)	Ashutosh

Order dated 17.01.2017

88(Alld)/2016 Manu Mahto Vs. M/s Prism Industrial

There is report filed before us by Mr. Manu Mahto that the company did not pay debenture redemption amount this Bench has earlier ordered a notice under Section (71) 10 of the Companies Act, 2013. Learned Counsel appearing for the other debenture holders in CP 88 of 2016 against the same company reported that the debenture holders are made to run from pillar the post. In as much as the issue involved in CP 88 and the application filed by Mr. Manu Mahto are substantially the same, we direct that both the proceedings shall be taken up simultaneously. Shri Ashutosh Vaish the Learned Counsel filed his appearance for the company in CP 88 and requested time for counter. Learned Counsel would further represent that there are no instructions in the application filed by Mr. Manu Mahto. The Registry shall allot a number to the application of Mr. Manu Mahto and put-up for further orders. So far as the CP 88 is concerned the respondents shall file their reply on or before 07.02.2017.

List on 07.02.2017.

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)

Dated 17.01.2017

For compliance  
R.K. Nigam  
17/1/2017